

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY APPLICATION NO 66 OF 2019

IN

COMPANY PETITION NO 969 OF 1999

In the matter of companies
Act,
I of 1956;

And

In the matter of Nikumbh
Dairy Products Ltd.(In Liqn.)

NOTICE OF PENDENCY OF COMPANY APPLICATION
(L) NO.66 OF 2018 AND NOTICE INVITING THE CLAIM
FROM WORKERS/CREDITORS

NOTICE is hereby given that Mr. Janak S. Doshi has taken out a Company Application bearing No. 66 of 2019 for recalling the winding up order dated 26.9.2005 of the above named Company. On the basis that, they have settled the claim of the petitioner viz. Garden Finance Ltd. and are willing to settle the claim of the outstanding claimants and the said Company Application came up for hearing before the Hon'ble Company Judge on 22.3.2019 wherein the Hon'ble Court directed the Official Liquidator, to issue public notice for inviting the claims and objections for recall of the winding up order, as the applicant company has settled the claim of the petitioner viz. Garden Finance Ltd.. The aforesaid Company Application will appear on the Board of the Hon'ble Company Judge for hearing on 10.4.2019 or soon thereafter.

Accordingly, notice is hereby given to the workers/creditors of Nikumbh Dairy Products Ltd.(In Liqn.) that they are required to submit to the Official Liquidator, High court, Bombay, the proof of their respective debts or claims against Nikumbh Dairy Products Ltd.(In Liqn.) by delivering at the office of the Official Liquidator on or before 09.04.2019 or sending by post to the Official Liquidator, so as to reach him not later than the said date, an Affidavit proving the debt or claim in the prescribed form with their respective names addresses and particulars of debt or claim, and any title to priority under Section 530 of the Companies Act, 1956. Any creditors/workers who fails to submit

the 'Affidavit of Proof of debt' within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved or, as the case may be, from objecting to such distribution.

Any creditors/workers who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and evidence of his debt or claim as may be required.

Dated this 26th day of March, 2019.

Sd/-
(V.P.KATKAR)
OFFICIAL LIQUIDATOR
HIGH COURT, BOMBAY
5th floor, Bank of India
Bldg., M. G. Road, Fort,
Mumbai – 400 023.
Tel: - 2267 0024, 2267 5008.